

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2504
TO BE ANSWERED ON 21.12.2022**

TRAIN ACCIDENTS ON TRACKS

†2504. SHRI BHOLANATH (B.P. SAROJ):

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government is aware that recently fatal accidents occurred on railway tracks in the country including Kanpur and Aligarh in Uttar Pradesh due to intentional and unintentional negligence;

(b) if so, the details thereof alongwith the details of the actions taken against the persons found guilty in this regard;

(c) the amount given as compensation to the victim or kin of the victim in relation to such accidents by the Government;

(d) the steps being taken by the Government to provide employment to a member of the victim's family in Railways;

(e) whether any concrete step is being taken or proposed to be taken by the Government to check setting up of shops by retail vendors near railway tracks to prevent such accidents in the future; and

(f) if so, the details thereof?

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF UNSTARRED QUESTION NO. 2504 BY SHRI BHOLANATH (B.P. SAROJ) TO BE ANSWERED IN LOK SABHA ON 21.12.2022 REGARDING TRAIN ACCIDENTS ON TRACKS

(a) & (b) Yes, Sir. An incident occurred in Train No. 12876 Neelanchal Express between Danwar and Somna stations in Aligarh District of North Central Railway on 02.12.2022 wherein a passenger died due to piercing with iron rod.

A case has been registered by Government Railway Police, Aligarh against unknown person immediately under relevant sections of IPC and later on 03 persons have been arrested.

(c) Amount given as compensation to the victim or kin of the victim in relation to such accidents is ₹ 8,00,000/- in case of death and between ₹ 64,000/- to ₹ 8,00,000/- in case of injury depending on the nature of injury sustained. In addition, Ex-gratia relief of Rs. ₹ 15,000 in case of death and Rs. ₹ 5,000/- in case of grievous injury, is provided soon after the accident.

In the above case, an Ex-gratia amount of Rs. ₹ 5,00,000/- has been paid to the wife of the deceased passenger.

(d) Extant rules do not permit for providing employment to family members/legal heirs of those died in train accidents or untoward incidents connected with the Railways.

(e) & (f) Yes, Sir. Regular inspections at different levels are done to ensure no unauthorized setting up of shops near Railway track.

Railways have taken proactive steps in increasing vigilance and preventing the encroachment by way of routine inspection, updating land plans, digitalization of railway data and a combined action from Engineering and Security Directorate of Railways by conducting regular monitoring and drives to prevent new encroachments.

If the encroachments are of temporary nature (soft encroachments) in the shape of jhuggis, jhopris, temporary shops and squatters etc, the same are got removed in consultation with and the assistance of Railway Protection Force and local Civil Authorities.
